Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 15776-JK (LD) of 2023 2023 11 DATED:-22

Sanction is hereby accorded to the appointment of Officer's of Jal Shakti Department, as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 22.11.2023

No:-LAW-OIC/32/2023

Copy to the:-

1. Learned Advocate General, J&K.

- 2. Financial Commissioner (Additional Chief Secretary) Jal Shakti Department
- 3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 7. Director Litigation, Srinagar/Jammu.
- 8. Law Officer concerned
- Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Reyaz Ali Bhat

stant Legal Remembrancer

Annexure to the Government Order No:- 15776-JK(LD) of 2023 dated 22.11.2023

1	Νo.		Name of OIC
		RP No. 48/2022 in LPASW No. 104/2017 titled State of J&K & Ors V/s Surinder Kumar & Ors	
	.,	CCP(S) No. 426/2019 titled Qummer Rubbani Vs Khurshid Ahmed & Others	Er. Asrar Khan XEN, ID Rajouri

Persone